

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-129/2006/8510/A**

From :- Shri Romen Baruah,  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,  
Shri Naim Uddin Ahmed,  
District & Sessions Judge,  
Baksa.

Dated Guwahati, the 27<sup>th</sup> September, 2022.

Sub:- Prayer of Shri K. Hazarika, Addl. District & Sessions Judge Baksa, Mushalpur, regarding permission for availing Civil vacation.

Ref:- Your letter No. DJ/BAK/2022/2973 dated 21.09.2022.

Sir,

With reference to the above, I am directed to inform you that you that the prayer of Shri K. Hazarika, Addl. District & Sessions Judge, Baksa, Mushalpur regarding permission for availing the entire Civil vacation from 02.10.2022 to 18.10.2022, has not been accepted, as under F.R. 82, the Addl. District & Sessions Judges are not allowed to avail the entire Civil vacation. He might be allowed to avail one half of the Civil vacation.

Yours faithfully,

sd/-

**REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-129/2006/8511-8512/A, dated**

Copy to:

1. Shri K. Hazarika, Addl. District & Sessions Judge Baksa, Mushalpur.
2. ✓ The Project Manager, Gauhati High Court.

  
**REGISTRAR (VIGILANCE)** *Rd*